

standing just like your colleague; he is not in the dock.

**SHRI ANNASAHEB P. SHINDE:** Sir, this matter came up mainly because of the technical position and the legality involved in the case. But, as I have already stated, we are interested in settling the matter even after the court's judgment. The hon. Member mentioned a loss of 5% or so in grains. I express my difficulty in this regard. There may be losses of grains here and there. It may not be more than 2%—mostly it may come to 1½%. In this operation that may be the position anywhere in the world. I may say that there may be some weakness or some failure here and there. But, as far as the general operations of the Food Corporation are concerned, the impression should not go round that there is something wrong with the Corporation. That impression of the hon. Member is not correct. I would request the hon. Member not to make such remarks which are not justified by facts.

12.25 Hrs.

#### PUBLIC ACCOUNTS COMMITTEE

HUNDRED AND FORTY-FIRST, HUNDRED AND FIFTIETH, HUNDRED AND FIFTY-THIRD AND HUNDRED AND SIXTY-SIXTH REPORTS.

**SHRI JYOTIRMOY BOSU** (Diamond Harbour): Sir, I beg to present the following Reports of the Public Accounts Committee:—

- (1) Hundred and forty-first Report on action taken by Government on the recommendations contained in their Hundred and Nineteenth Report on Chapter III of the Report of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Civil), Revenue Receipts Volume II, Direct Taxes relating to Income-tax.
- (2) Hundred and fiftieth Report on action taken by Government on the recommendations contained in their Fifty-first Report on Chapter IV of the Audit Report (Civil), Revenue

Receipts, 1970 and Report of the Comptroller and Auditor General of India for the year 1969-70, Central Government (Civil), Revenue Receipts relating to Income-Tax.

- (3) Hundred and fifty-third Report on action taken by Government on the recommendations contained in their Hundred and twenty-eighth Report on Chapter II of the Comptroller and Auditor General of India for the year 1971 to Union Government (Civil), Revenue Receipts Volume II Direct Taxes relating to Corporation Tax.
- (4) Hundred and sixty-sixth Report on Ban on Trade with Portugal and B.O.A.C. Gold Smuggling Case.

12.27 Hrs.

#### COMMITTEE ON PUBLIC UNDERTAKINGS

##### SIXTY-SIXTH REPORT AND MINUTES

**SHRI NAWAL KISHORE SHARMA** (Dausa): I beg to present the following Report and Minutes of the Committee on Public Undertakings:

- (i) Sixty-sixth Report of the National Seeds Corporation Limited.
- (ii) Minutes of the sittings of the Committee relating to the above Report.

12.27 Hrs.

#### MATTERS UNDER RULE 377

- (i) Political and constitutional issues raised by Shri Mange Ram's resignation from the Executive Council of Delhi Metropolitan Council.

श्री मधु लिमये (बाँका) : अध्यक्ष महोदय, एक अरसे से मैं यह प्रश्न उठाना चाहता था। दिल्ली में एग्जीक्यूटिव कौंसिल के एक सदस्य श्री मंगे राम ने जो इस्तीफा दिया है अगर